

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 1516/2015**

This the 8<sup>th</sup> day of October, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

Shriprakash Pathak, Dy. General Manager (Tech.)  
Aged about 48 years,  
Son of Late Sh. B. M. Pathak,  
R/o. 17/49B, 1<sup>st</sup> Floor, Tilak Nagar,  
New Delhi-110 018. ....Applicant

(By Advocate : Mr. M. K. Bhardwaj)

Versus

1. The Union of India  
Through Secretary,  
Ministry of Road Transport and Highways,  
Transport Bhavan, Parliament Street,  
New Delhi-110 001.
2. National Highways Authority of India,  
(Ministry of Road Transport and Highways),  
Through its Chairman, G-5 & 6, Sector-10,  
Dwarka, New Delhi – 110 075.
3. Chairman cum Managing Director,  
RITES, Limited, RITES Bhawan,  
No. 1, Sector-29,  
Gurgaon-122 001 (Haryana). ....Respondents

(By Advocate : Ms. Navjeet Kaur with Mr. Samraat Singh)

**O R D E R (O R A L)**

**Justice L. Narasimha Reddy, Chairman :**

It is represented by the learned counsel for applicant that the O.A has become infructuous on account

of certain developments which have taken place during the pendency of the O.A.

2. Therefore, the O.A is dismissed as infructuous.

(Aradhana Johri)  
Member (A)

(Justice L. Narasimha Reddy)  
Chairman

/Mbt/